

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7751/2021

(Arising out of impugned final judgment and order dated 22-08-2019 in CRLA No. 2100/2012 passed by the High Court of Judicature at Allahabad)

BELANI ALIAS BODRI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 92259/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 92260/2021 - EXEMPTION FROM FILING O.T.)

Date : 25-10-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Amol Chitravanshi Adv
Mr. Amit Singh, Adv.
Mr. Aditya Agarwal Adv
Ms. Kriti Sinha Adv.
Mrs. Mridula Ray Bharadwaj, AOR

For Respondent(s) Ms. Ruchira Goel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the respondent, list the matter on 29.10.2021.

(BABITA PANDEY)
COURT MASTER (SH)

(ANITA RANI AHUJA)
ASST. REGISTRAR